

C.P.No.12/2002 in O.A.No.1301/94.

V.P. Bhoraskar, residing at
Flat No.28, Isher Apartments,
Near Swastol Rubber Factory,
Khadki, Pune.

.. Petitioner.

(By Advocate Shri G.K. Masand)

Versus

1. Union of India, through
The Secretary, Ministry
of Labour, Shramshakti Bhavan,
Rafi Marg, New Delhi.
2. The Commandant,
512, Army Base Works Shop,
Khadki, Pune.
3. The Secretary,
Ministry of Personnel, Public
Grievances, Training & Pension,
The Department of Personnel
Administrative Reforms, training,
Public Grievances & Pension,
New Delhi.

.. Respondents.

Shri Vinod Vaish,
The Secretary, Ministry of
Labour, Shramshakti Bhavan,
Rafi Marg, New Delhi.

.. Opponent.

Order (Oral)

Justice Birendra Dikshit, Vice Chairman.

Shri G.K. Masand, Counsel appearing for applicant in this case states that by an interim order, High Court has stayed the operation of order. Although we have issued notice in this case but once the order has been stayed, we would not like to proceed with this petition and take any action as the operation of order stands suspended in view of the stay order. The Contempt Petition is liable to be dismissed at this stage. It is kept open for applicant to approach this Tribunal again in case he succeeds before the High Court and if the

respondents committed any wilful disobedience of the order. Subject to above observation the Contempt Petition is dismissed and notice and proceedings are dropped at this stage.



2. An M.P. has been filed on 22.2.2002 wherein it was prayed that the Contempt Petition be adjourned for 6 weeks. In view of the above order, it is infructuous and is dismissed. No costs.

Certified True Copy
Date: 3/7/2002

CAT/MUM/JUDL/OA.123/96,1301/94/5817

- Copy to :-
- 1. Shri G.K.Masand, Counsel for Applicant.
- 2. Shri R.K.Shetty, Counsel for Respondents.

Section Officer
Dated: 4/7/02

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4/7/02
for R.K. Shetty

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Section Officer.
3/7

Despatched on 8/7/02

DESPATCHER